

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3061 - 3063 / 2006 -SM[BR]

Date 23/09/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E.CHANDIGARH
PLOT NO 19,SECTOR 17-C,CHANDIGARH.
C.C.E.CHANDIGARH

Appellant

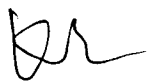
Vs
Respondent

M/S ASHOKA ST EEL CORPORATION

I am directed to transmit herewith a certified copy of Final order No. 1153 - 1155 / 2009 -SM[BR] dated 1.9.2009
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Copy to :

1. Respondent
1. M/S ASHOKA ST EEL CORPORATION
2. M/S AMAN ALLOYS [P] LTD.
2. M/S THOUR STEEL INDUSTRIES
PREET NAGAR,MANDI GOBINDGARH.
2. Adv. / Consult
NONE;-----


Assistant Registrar
(SM Appeal Branch)

- 3 S.D.R
- 4 ~~J.C.D.R.~~
- 5 Bar association, CESTAT, New Delhi
- 6 Director Publications, Customs, Excise. I.P. Estate, New Delhi
- 7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3
- 8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
- 9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.
- 10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)
- 11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
- 12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070
- 13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
- 14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall,Above Star India Bazar,Satellite Road,Ahmedabad-15
- 15 LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
- 16 Office Copy
- 17 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Excise Appeals Nos.3061-3063 of 2006-SM (BR)

[Arising out of Order-in-Appeal No. 560-562/CE/CHD/06 dated 26.06.2006 passed by the Commissioner of Central Excise (Appeals), Central Excise, Chandigarh]

Date of Hearing/ Decision:1.9.2009

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

-
- | | | |
|--|---|-------------|
| 1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982. | : | } <i>MA</i> |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : | |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental authorities? | : | |
-

CCE, Chandigarh

...Appellants

(Rep. by Shri S.N. Srivastava, SDR)

Vs.

- (1)M/s. Ashoka Steel Corporation
(2)M/s. Aman Alloys (P Ltd.
(3)M/s. Thour Steel Industries

....Respondents

(Rep. by None.)

CORAM: Hon'ble Mr. P.K. Das, Member (Judicial)

Final Order No. ~~1153-1155~~ 1153-1155/2009-SM (BR) Dated:1.9.2009

Per P.K. Das:

Heard Id. SDR on behalf of the Revenue. None appeared on behalf of the respondents. There is no application for adjournment in the file.

2. It appears that the allegations made by the Revenue in the Grounds of Appeal had not been controverted by the respondents. Hence, the

impugned order of the Commissioner (Appeals) is set aside. The matter is remanded ~~back~~ to the Commissioner (Appeals) to decide afresh after considering the Grounds of Appeal of the Revenue as well as the submissions of the respondents. All the appeals are allowed by way of remand.

Order dictated & pronounced in open court on 1.9.2009.

(P.K. Das)
Member (Judicial)

Ckp.